

**Shri Vasudevan Nair:** What is the rate of interest charged for such loans by the LIC?

**Shri Kanungo:** That will be decided from time to time.

**Shri Prabhat Kar:** The statement says that the LIC has agreed to advance. I want to know whether any advance has been made for the small-scale industries?

**Shri Kanungo:** No, Sir.

**Shri Sham Lal Saraf:** May I know whether this would include loans for buildings machinery and capital for industries?

**Shri Kanungo:** This is for the industrial estates which will be sponsored by cooperative societies or joint-stock companies, which includes building and other facilities.

**Shri Maheswar Naik:** May I know whether the opinions of the State Governments have been invited in this respect and if so, what States have given their opinion and in what way?

**Shri Kanungo:** It is too early. This is a concession which the LIC has given and it is up to the promoters and the State Governments to avail of it.

**Shri D. N. Tiwari:** In view of the fact that no State Government has yet come forward to stand guarantee, are we to understand that the State Governments are not willing to guarantee the loans wanted?

**Shri Kanungo:** It is too early to come to any conclusions. The proposal was decided about three months back.

**Shri P. C. Beroah:** May I know what money has been allocated so far for this scheme for the ensuing year?

**Shri Kanungo:** It is not a question of allocation by anybody. It is a question of proposal going up for advance.

#### Phizo's Cable to Prime Minister

\*1240. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Mr. Phizo has sent a cable to him appealing to settle the case of Nagas by personal conversation and has desired to see him;

(b) if so, the details of the cable;

(c) whether any reply has been sent; and

(d) if so, the details thereof?

**The Parliamentary Secretary to the Minister of External Affairs (Shri D. Ering):** (a) Yes.

(b) The cable reads "killing Nagas brings both sorrow and disgrace to us all let us talk and settle our affairs as a truly civilised people".

(c) No.

(d) Does not arise.

**Shri D. C. Sharma:** May I know why the Prime Minister did not have any negotiation or talks with Mr. Phizo? He could have brought about the stoppage of hostilities.

**The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I am not quite clear as to what the hon. Member said. Apparently he asked me why I did not have talks with Mr. Phizo. I did not have talks because I did not think it proper to do so.

**Shri Hari Vishnu Kamath:** Is it not a fact that the Government's policy is not to have any talks with Mr. Phizo unless and until he disbands the hostile Naga organisation?

**Shri Jawaharlal Nehru:** There is no such rigid policy. But where it is obvious that Mr. Phizo wants to take propaganda advantage of this matter, we do not wish to encourage him.

**Shri Hem Barua:** May I know whether the attention of the Government is drawn to a letter written recently by Mr. Shilo Ao to Mr. Phizo which reads as follows:

"Our Naga brothers who still are underground are always welcome to come overground and join with us

in building up this new State of Nagaland."

If so, may I know whether Government visualises a political settlement with the hostile Nagas?

**Shri Jawaharlal Nehru:** Government always want a political settlement with all its opponents, whoever they may be and wherever they may be. Government do not take a rigid attitude. But the point is the political settlement should be a right settlement and should fit in with the circumstances. In Nagaland we have already gone as far as we can go as the House knows, a Bill will be coming up here presently to make them a full State. So, it is open to the hostile people to come up and participate in the scheme of things.

**Shri C. K. Bhattacharya:** May I know whether the cable has come from East Pakistan?

**Shri Jawaharlal Nehru:** This cable came from London, I think.

#### Employment of Children

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\*1241. { **Shri Maheswar Naik:**  
**Shrimati Maimoona**  
**Sultan:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that there is a wide-spread practice of employing children under twelve years of age in Delhi both as shop-labourers and domestic servants at rockbottom wages and the Delhi Shop and Establishment Act is powerless to check the practice;

(b) whether any assessment has been made as to the number of such employees;

(c) if so, what is the actual position; and

(d) what effective measures are being adopted by Government to check the evil?

**The Minister of Labour in the Ministry of Labour and Employment (Shri**

**Atalji):** (a) No. Employment of children below 12 is prohibited in shops and establishments covered by the Delhi Shops and Establishments Act, 1954.

As regards employment of children below 12 as domestic servants, no complaint has been received. There is no labour law to regulate employment of domestic servants.

(b) to (d). Regular inspections under the Delhi Shops and Establishments Act, 1954 are made but no children have been found working.

No assessment has been made regarding children below 12 working as domestic servants.

**Shri Maheswar Naik:** The hon. Minister has stated that regular inspection is made as to the conditions of employment of children. May I know whether any inspection has so far been made to see whether children under 12 years are being employed as shop assistants?

**Shri Hathi:** Yes, Sir. Inspections are made, enquiries are also made and no instance has come to the notice of the Delhi Administration where children below 12 years have been employed.

**Shri Maheswar Naik:** In case children below 12 years are employed as domestic servants, may I know whether any arrangements for their education are being made?

**Shri Hathi:** As I said, there is no law for domestic servants at all at present.

**Shri Hem Barua:** May I know whether the attention of Government was drawn to the "other" half column in the *Statesman* where the picture of a teenager was reproduced with a double column write-up in which it was stated that there are teenagers working in restaurants and shops in Delhi who get only 15 naye paise a day; if so, may I know whether any enquiry was taken up after this report was published?